

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4099
ANSWERED ON:03.12.2010
VIOLATION OF COTPA
Nahata Smt. P. Jaya Prada;Shekhar Shri Neeraj

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the mechanism set up by the Government for the proper compliance of the provisions of the Cigarettes and Other Tobacco Products Act, 2003 (COTPA);
- (b) whether complaints have been received regarding the violation of the various provisions of the said Act;
- (c) if so, the details thereof during the last one year and the current year. State/ UT-wise; and
- (d) the action taken/proposed by the Government thereon?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE(SHRI S. GANDHISELVAN)

(a) The Government has initiated following mechanism to ensure effective compliance of the provisions under COTPA, 2003:-

1. Inter-Ministerial Task Force has been constituted to monitor the roles of various Ministries and action taken by them in enforcement of various provisions under the rules made under COTPA 2003.
2. Steering Committee has been constituted to take cognizance or look into specific action regarding violations under section 5 of the COTPA, 2003 at the National Level. Similar Committees have also been constituted by 23 States at States and district level to monitor compliance of enforcement of Section-5 of COTPA, 2003.
3. Step by Step guideline to facilitate enforcement of Section-4 of COTPA, 2003 by the States.
4. National Tobacco Control Programme (NTCP) has been implemented in 24 districts of 12 States since 2007-08. The programme broadly envisages:-

National level

- i. Public awareness/mass media campaigns for awareness building & for behavioural change.
- ii. Establishment of tobacco product testing laboratories, to build regulatory capacity, as required under COTPA, 2003.
- iii. Mainstreaming the program components as a part of the health delivery mechanism under the NRHM framework.

State level

- i. Dedicated tobacco control cells for effective implementation and monitoring of Anti Tobacco Initiatives.

C. District level

- i. Training of health and social workers, NGOs, school teachers etc.
- ii. Local IEC activities.

(b to d) Yes, Sir. A number of complaints have been received regarding the violation of the various provisions of the COTPA, 2003. The details of the complaints received in the Ministry relating to violation of Section -5 of COTPA are annexed.

The Ministry has also set up a national toll free helpline to report the violators under various provision of COTPA, 2003. The complaints are forwarded to the concerned states for taking action.

Since the State Governments are mainly responsible for implementing the various provisions of the COTPA, 2003, they are periodically instructed to ensure the effective implementation of the same.